Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 18.09.2014 but actually held on 25.09.2014

The meeting No.24/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 18.09.2014 but actually held on 25.09.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand lal, Sr industrial Adviser	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri J.D. Giri. Vice President	AEPC

At the outset, the Minutes of NC-V Meetings Nos.23/AM-15 for 11.09.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 11.09.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.24/AM-15 dated 18.09.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 24/84-ALC3/2014

MEETING DATE :18.09.2014

	Case No.:9/2/84- ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
The part of the provided of	HQ File :01/84/050/00009/AM15	RLA File :02/24/040/00177/AM14	Lic.No/Date:0210201329 19.03.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:12/6/84- ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
2	HQ File:01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.



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	Party Name: ORIENT FASHION EXPORTS	Meet No/Date:24/84- ALC3/2014	Status:
111100/2011	(INDIA) PVT.LTD.	18.09.2014	Deferred
HQ File :01/84/050/00040/AM15/	10011110	Lic.No/Date:0510383265 01.04.2014	Deferred date: 16.10.2014

	Case No.:5/10/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
4	HQ File :01/84/050/00060/AM15/	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	11202/2011	Status: Deferred
5			Lic.No/Date:0710103348 02.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:2/12/84- ALC3/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
6	HQ File :01/84/050/00091/AM15/		Lic.No/Date:0310777139 04.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

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	1	Party Name: SUPERHOUSE LTD.,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
7	HQ File :01/84/050/00038/AM15/		Lic.No/Date:0610037024 09.04.2014	Deferred date: 16.10.2014

	Case No.:21/10/84- ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
8	HQ File :01/84/050/00076/AM15/	RLA File :06/24/040/00004/AM15/	Lic.No/Date:0610037163 22.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:20/14/84- ALC3/2014	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
9	HQ File :01/84/050/00115/AM15/		Lic.No/Date:0710103662 22.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

TOTAL CONTRACTOR AND	1	ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	ALC3/2014	Status: Deferred
1		(Lic.No/Date:0510385126 28.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.



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Production of the second contract of the seco	Case No.:24/10/84- ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
1	HQ File :01/84/050/00079/AM15/	RLA File :06/24/040/00005/AM15/	Lic.No/Date:0610037244 29.04.2014	Deferred date: 16.10.2014

	Case No.:17/14/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
i		RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

Control of	Case No.:13/10/84- ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	ALC3/2014	Status: Deferred
1.0	HQ File		Lic.No/Date:0510385549	
13	:01/84/050/00068/AM15/	:05/23/040/00026/AM15/	02.05.2014	date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	ALC3/2014	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
14		RLA File :05/23/040/00046/AM15/		Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was under examination of DC (MSME). The O/o the DC (MSME) furnished comments vide their U.O Note no. 37 (5)/58/2014-15/170 dated 23.09.2014. The committee found that the comments furnished by the DC (MSME) are not in order. It was decided to wait for revise comments and defer the case for re-listing on 16.10.2014.





A CONTRACTOR OF THE PROPERTY O	Case No.:18/14/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
*	HQ File	RLA File	Lic.No/Date:0710103946	Deferred
15	:01/84/050/00113/AM15/	:07/24/040/00037/AM15/	06.05.2014	date:
				16.10.2014

Total Committee of the	I .	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
16	HQ File :01/84/050/00084/AM15/	Lic.No/Date:0510385981 07.05.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 16.10.2014.

CONTRACT AND THE CONTRACT AND ADDRESS OF THE CONTRACT AND	1	Party Name: SUPERHOUSE LTD.,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
17	HQ File :01/84/050/00078/AM15/	RLA File :06/24/040/00008/AM15/	Lic.No/Date:0610037341 08.05.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:27/10/84- ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED		Status: Deferred
1	HQ File :01/84/050/00082/AM15/		Lic.No/Date:3010102399 13.05.2014	Deferred date: 16.10.2014





and delicated and the second second second second second	Case No.:30/10/84- ALC3/2014	Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
19	HQ File :01/84/050/00085/AM15/	RLA File :05/23/040/00072/AM15/	Lic.No/Date:0510387213 23.05.2014	Deferred date: 16.10.2014

	Case No.:16/14/84- ALC3/2014		Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
20	HQ File :01/84/050/00111/A M15/	RLA File :05/23/040/00088/AM15 /	Lic.No/Date:0510388128 03.06.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

A STREET, THE STREET, WHEN THE STREET,		Case No.:3/12/84- ALC3/2014	Party Name: MASTER LINENS INC.,	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
2	1	HQ File :01/84/050/00092/AM15/	RLA File :32/24/040/00003/AM15/	Lic.No/Date:3210076 742 06.06.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.10.2014.

e e tan an anno de cherches de communication est de la		Case No.:8/14/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
	,,	HQ File :01/84/050/00103/AM1 5/	:05/24/040/00110/AM1	Lic.No/Date:05103883 97 09.06.2014	Deferred date: 16.10.2014





	Case No.:9/14/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
2	3 HQ File :01/84/050/00104/AM15/	RLA File :05/24/040/00106/AM15/	Lic.No/Date:0510388396 09.06.2014	Deferred date: 16.10.2014

	ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	ALC3/2014	Status: Deferred
1			Lic.No/Date:0510388410 09.06.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

ALC3/2014	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Approved
	Lic.No/Date:0510388533 10.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/40/2014-15-Hos/177, dated 24.09.2014 as detailed below:-

25	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
AND THE PARTY OF T	1.	Seamless Knitted Cami made of Nylon / Spandex (synthetic) Yarn	1,500,000	Nylon Yarn 6,66/Nylon/Spandex Single (S & /Or Z Twist)	164517 Kgs
		(containing total weight of nylon		Folded Elastic Tape 16mm & 20mmm	3638250 Meters
	yarn 134850 Kgs)		10mm Metal /Plastic ring and adjusters	6120000 Numbers	





The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

26	Case No.:7/14/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510388754	
	:01/84/050/00102/AM15/	:05/24/040/00122/AM15/	17.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/61/2014-15-Hos/176., dated 24.09.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Solid Dyed Woven Fabric, GSM-86+- 10% (Style no. 7651180)		100% Polyester Solid Dyed Woven Fabric, GSM-86+-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

A CAMPAGE AND A	Case No.:3/21/84- ALC3/2014	Party Name: GREEN FINGERS(INDIA)PVT.LT D.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
27	HQ File :01/84/050/00165/AM 15/	RLA File :05/23/040/00155/AM15/	Lic.No/Date:051038946 6 08.07.2014	Deferred date: 16.10.2014

28	Case No.:4/21/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	17 00/001	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510389787	





:01/84/050/00166/AM15/ :05/24/040/00173/AM15/ 18.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/61/2014-15-Hos/176., dated 24.09.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	60% Viscose 40% Polyester Woven Ladies Other Garments (TOP) Fabric Dyed GSM- GSM-76+-10% (Style- Blouse Moily)	5539 Nos	60% Viscose 40% Polyester Woven Fabric Dyed (GSM- GSM-76+-10%)	^

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/21/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510389790	
:01/84/050/00167/AM15/	:05/24/040/00175/AM15/	18.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/56/2014-15-Hos/169, dated 23.09.2014 as detailed below:-

29	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Lace Knitted Girls Dress made of 92% Polyamide 8% Lycra Knitted Lace Fabric Dress with Lining Lace Fabric Dyed GSM 115+-10% (Style mette- marit longsleeve)	39819 Nos	92% Polyamide 8% Lycra Knitted Lace Dyed Fabric,GSM 115+-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.





	a contract of the contract of	1 410) 1 (41110) 1 (1111111	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
30	114 1110		Lic.No/Date:0510389789 18.07.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 23.09.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:11/21/84- ALC3/2014	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
31	HQ File :01/84/050/00173/AM15/	10011111	Lic.No/Date:0510389889 22.07.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	ALC3/2014	Status: Deferred
32	HQ File :01/84/050/00172/AM15/	RLA File :05/24/040/00180/AM15/	Lic.No/Date:0510389957 25.07.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:9/21/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Approved
1	HQ File :01/84/050/00171/AM15/	RLA File :07/24/040/00156/AM15/	Lic.No/Date:0710106223 28.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after





deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/60/2014-15-Hos/171, dated 23.09.2014 as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
THE RESIDENCE OF THE PROPERTY	1.	98% Cotton 2% Spandex Dyed fabric, GSM-284+- 10% (Style No. WSNR 156021SD)	41900 Nos	98% Cotton 2% Spandex Dyed fabric, GSM-284+-10%	1.95 Sqm/pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:13/21/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
34	HQ File :01/84/050/00175/AM15/	RLA File :05/24/040/00199/AM15/	Lic.No/Date:0510390118 05.08.2014	Deferred date: 16.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

	Case No.:8/21/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
25		RLA File:35/24/040/00011/AM15/	Lic.No/Date:3510044530	
33	:01/84/030/001/0/AM113/	:33/24/040/00011/AW113/	06.08.2014	date: 16.10.2014

		Case	Party Name:	Meet	Status:	
delicter a const		No.:1/24/84-	KABADI	No/Date:24/84-		
-	30	ALC3/2014	SHANKARSA & CO.	ALC3/2014	Deferred	
				18.09.2014		





HQ File	RLA File	Lic.No/Date:07101	Deferred date:
:01/84/050/00	:07/24/040/00204/AM	06625	16.10.2014
183/AM15/	15/	03.09.2014	

TO THE BUILDING COLORS OF THE PROPERTY OF THE	Case No.:2/24/84- ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:24/84- ALC3/2014 18.09.2014	Status: Deferred
37	HQ File :01/84/050/00184/AM1	RLA File :30/24/040/00029/AM15/	Lic.No/Date:3010103140 08.09.2014	Deferred date: 16.10.2014
	5			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

- 1	Case No.:3/24/84- ALC3/2014	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2014 18.09.2014	Status: Approve d
	HQ File :01/84/050/00185/A M15	RLA File :56/24/040/00027/AM15	Lic.No/Date:5610004387 08.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as per decision taken in NC meeting No.39/84/AM-14, dated 09.01.2014 in Authorisation Number 5610003211 dated13.11.2013, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo	2,00,000	P.P. Granules	1.10 Kgs./kg content i
	Bags (FIBC)	Kgs.	,	export product.
			LLDPE Granules	1.05 Kgs./kg content i
				export product.
			Additive Master Batch	4,400 Kgs.
			U.V. Stabilizer	
			Ethyl Vinyl Acetate	10,560 Kgs.
			Additive coloured	1.05 Kgs./kg content i
			Master Batch	export product.
			P.P. Granules for	As per packing policy
			packing material	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.





MANUAL AGENDA CASE

(39)

	Case No.318	Apparel Export Promotion Council, Gurgaon.
	NC 24/AM-15, dt. 18.09.2014	File No.01/84/162/086/AM-14/DES-V
Fixation of Standard Input Output Norms (SION).		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(40)

Case No.319	M/s Fashion Accessories, Gurgaon	
NC 24/AM-15, dt. 18.09.2014	File No.01/84/171/073/AM-15/DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0510321304 dated 29.03.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(41)

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	Case No.320	M/s Fashion Accessories, Gurgaon				
NC 24/AM-15, dt. 18.09.2014 F		File No.01/84/171/090/AM-15/DES-V				
	Ratification of input output norms in respect of Annual Advance Authorization No.					
1	0510345222 dated 08.02.2013.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(42)

Case No.321 M/s Modelama Exports Ltd., Gurgaon					
NC 24/AM-15, dt. 18.09.2014	File No.01/84/171/086/AM-15/DES-V				
Ratification of input output norms in respect of Annual Advance Authorization No.					
0510268422 dated 19.07.2010.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(43)

Case No.322	M/s Chelsea Mills, New Delhi				
NC 24/AM-15, dt. 18.09.2014	File No.01/84/171/066/AM-15/DES-V	7			
Ratification of input output norms in respect of Annual Advance Authorization No.					
0510383092 dated 28.03.2014.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(44)

Case No.323	M/s Chelsea Mills, New Delhi				
NC 24/AM-15, dt. 18.09.2014	File No.01/84/171/067/AM-15/DES-V				
Ratification of input output norr	ns in respect of Annual Advance Authorization No.				
0510389084 dated 25.06.2014.					





Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(45)

(-)				
Case No.324	M/s Achiever Apparels, New Delhi			
NC 24/AM-15, dt. 18.09.2014	File No.01/84/162/368/AM-13/DES-V			
Re-fixation of input output norms against Advance Authorization No.0510334675 dated				
13.09.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 16.10.2014.

(46)

Case No.325	M/s Orient Craft Ltd., New Delhi.
NC 24/AM-15, dt. 18.09.2014	File No.01/84/171/095/AM-15/DES-V
Re-fixation of input output norr	ns in respect of Advance Authorization No. 0510376608 dated
20.01.2014	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

(47)

(77)	
Case No.326	M/s Orient Craft Ltd., New Delhi.
NC 24/AM-15, dt. 24.09.2014	File No.01/84/171/093/AM-15/DES-V
Re-fixation of input output norr	ns in respect of Advance Authorization No. 0510314445 dated
13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 16.10.2014.

(48)

Case No.327	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Chennai		
NC 24/AM-15, dt. 18.09.2014	File No.01/84/162/280/AM-11/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No. 0410114215 dated			
01.06.2010.	•		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case like style number, CAD/CAM, Calculation sheet and sample of the export item. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trousers (Pants) made of 97% Cotton 3% Spandex stretch twill fabric,	60,298 Nos.	97% Cotton 3% Spandex stretch twill fabric, GSM-339+/-10%, width-57"(+/-1)	1,35,670 Sq meter
	GSM-339+/- 10%		80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-5%, width-57/58"	33767 Sq. meter (@ 0.56 sq. meter per piece
			Matte Pewtter 28L Button	Net to net
			Matte Pewtter 9mm Rivet	Net to net
2.	Ladies Trousers (Pants) made of 75% Cotton 23% Polyester 2% Spandex	23,477 Nos.	75% Cotton 23% Polyester 2% Spandex yarn dyed stretch denim fabric, GSM-356+/-10%, width-59/60"(+/-1)	52,822 Sq. meter
	yarn dyed stretch denim fabric, GSM- 356+/-10%		80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-5%, width-57/58"	13147 Sq. meter (@ 0.56 sq. meter per piece
			Antique Copper 28L Button	Net to net
			Antique Copper 9mm Rivet	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.328	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai		
NC 24/AM-15, dated 18.09.2014	File No.01/84/50/311/AM-11/DES-V		





Re-fixation of input output norms in respect of Advance Authorization No. 0410120397 dated 05.01.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the above said authorization was earlier ratified in its meeting held on 10.03.2011 taking cue from SION at S.No. J-292 and in terms of Policy Circular No. 34 dated 24.03.2008. Therefore the Committee decided to maintain status quo in this case.

Accordingly the R.A shall be advised to take necessary action.

(50)

Case No.329	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd., Chennai
NC 24/AM-15, dt. 18.09.2014	File No.01/84/50/102/AM-12/DES-V
Re-fixation of input output norn	ns in respect of Advance Authorization No. 0410123663
dated 29.04.2011.	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case like style number, CAD/CAM, Calculation sheet and sample of the export item. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trousers Pant made of 98% Cotton 2% Spandex fabric, GSM-340+/-10%,	50176 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/-10%,	1,12,897 Sq. Meters
			80% Polyester 20% Cotton Pocketing fabric, GSM-105+/-10%, width-58"	20,572 Sq. Meters
			Button	Net to net with accountability clause
			Rivets	. Net to net with accountability clause
			Zippers	Net to net with accountability clause

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. \hbar .

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Case No.330	M/s. Imperial Readymade Garments Factory India Pvt. Ltd., Chennai.				
NC 24/15 dt. 18.09.2014	Part File No. 01/84/50/146/AM-10/DES-V				
Re-fixation of input output norms against Advance Authorisation No.0410108432 dated					

13.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details like style number, CAD/CAM, Calculation sheet and sample of the export item submitted by the firm in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.	Export Product	Export	Import item	Quantity allowed
No.		Quantity		
	Ladies Pant made of 98% Cotton 2% Spandex dyed fabric, GSM-340+/-10%, Style No.C2730XA-35X6-53	45,310 Nos.	98% Cotton 2% Spandex dyed fabric, GSM-340+/-10%, 70d/88*44.3, 3/15 S Twill cuttable width-51" flat finish 32L Antique Copper /Button 32L Antique Brass /Button 24L/Ant Brass/ Button 27L/ Ant Brass/ Button 27L/Tin/Rivets 28L/Tin/Rivets 27L/Ant Brass Button 9mm/Ant Brass /Rivets	2.25 Sq. meter per piece 3902 Dozs 5642 Dozs 5554 Dozs 1885 Dozs 1235 Dozs 10787 Dozs 415 Dozs 1905 Dozs





			9mm/Dull Nickel/Rivets	2766 Dozs
2.	Ladies Pant made of 98% Cotton 2% Spandex dyed fabric, GSM-220+/-10%, Style No.C2730XA-35X6-53	6672 Nos.	98% Cotton 2% Spandex stretch satin with lafer ultra soft microsanded finished fabric, GSM-220+/-10%, cuttable width-53"	2.25 Sq. meter per piece
			24L Antique Copper /Button	1303 Dozs
			28L/Tin/Button	2697 Dozs
			9mm/Matte Pewter/Rivets	2224 Dozs
3.	Ladies Pant made of 98% Cotton 2% Spandex fabric, GSM-339+/-10%, Style No. C2730XA-35X6-51	46,871 Nos.	98% Cotton 2% Spandex stretch twill fabric, GSM-339+/-10%, cuttable width-53"	2.25 Sq. meter per piece
			24L Antique Copper /Button	3977 Dozs
			32L Dull Nickel/Button	8283 Dozs
			24L/Dull Nickel/Button	8178 Dozs
			9mm/Matte Pewter/Rivets	6966 Dozs
4.	Girls Baby Pant made of 100% Cotton 8 OZ dark indigo slub denim fabric, GSM-271+/- 10%, Style No.GRY DNM RBN PNT	1890 Nos.	100% Cotton 8 OZ dark indigo slub denim fabric, GSM-271+/- 10%, width-59/60"	1.44 Sq. meter per piece
5.	Ladies Jacket made of 98% Cotton 2% Spandex denim fabric, GSM-322+/-10%, Style No. BB Bette MM MA Spr 10	2972 Nos.	98% Cotton 2% Spandex stretch crosshatch blue/ black mercerized denim fabric, GSM-322+/-	2.15 Sq. meter per piece





			10%, 3/1-twill full width-55"	
!			28L/MattePewter/Button	2444 Dozs
			32L/Antique Brass/Rivets	1235 Dozs
			9mm/Matte Pewter/Rivets	495 Dozs
6.	Ladies Jacket made of 98% Cotton 2% Spandex stretch mercerized denim fabric, GSM- 322+/-10%, Style No. BB Bette MM MA Spr 10	2377 Nos.	98% Cotton 2% Spandex stretch crosshatch blue/ black mercerized denim fabric, GSM-322+/- 10%, 3/1-twill full width-55"	
			27L/Dull Nickel/Button	2766 Dozs
			9mm/Anti Brass/Rivets	415 Dozs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
